

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE JOBIN SEBASTIAN

Tuesday, the 28th day of April 2026 / 8th Vaisakha, 1948

CRL.MC NO. 3647 OF 2026

CC 120/2025 OF CHIEF JUDICIAL MAGISTRATE ,THRISSUR, THRISSUR
PETITIONER:

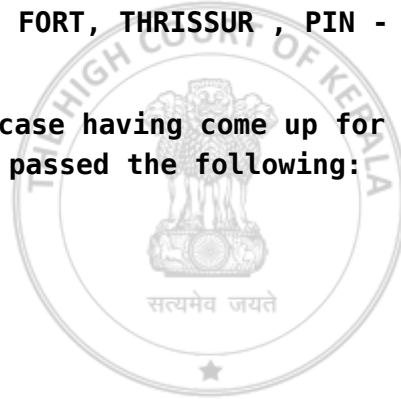
DR. CYRIAC ABBY PHILIPS, AGED 44 YEARS S/O DR. PHILIP AUGUSTINE,
SENIOR CONSULTANT, CLINICAL AND TRANSLATIONAL HEPATOLOGY, RAJAGIRI
HOSPITAL, CHUNANGAMVELY, ALUVA, ERNAKULAM DISTRICT, PIN - 683101

BY ADVS.THOMAS J.ANAKKALLUNKAL,ANUPA ANNA JOSE KANDOTH,SREELAKSHMI
SABU,DHANYA SUNNY,ARCHANA N. J.,ANN JOMIYA ANTONY,ANJALI C. S.,

RESPONDENT:

1. STATE OF KERALA,REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, HIGH COURT P.O., ERNAKULAM, PIN - 682031
2. SNA OUSHADHASALA PVT LTD,MOOSSPET ROAD, EAST FORT, THRISSUR – REPRESENTED BY IT'S MANAGING DIRECTOR, DR.PTN VASUDEVAN MOOSA, AGED 52 YEARS, S/O NARAYANAN NAMBI, RESIDING AT THRISSUR, THAIKATTU MANA, MOOSSPETT ROAD, EAST FORT, THRISSUR , PIN - 680005

This Criminal misc. case having come up for orders on 28.04.2026,
the court on the same day passed the following:



ORDER

Admit. The learned Public Prosecutor takes notice for the 1st respondent. Issue notice to the 2nd respondent. Heard the learned Senior counsel who appeared for the petitioner. Having considered the submissions made by the learned counsel and the averments contained in the petition, the appearance of the accused pursuant to the summons issued by the Jurisdictional Court shall stand deferred till the next posting of this Crl.MC. Post on 22.05.2026.

Sd/- **JOBIN SEBASTIAN** JUDGE

